

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

CIVIL CONTEMPT PETITION NO.81 OF 2005
IN
ORIGINAL APPLICATION NO.1371 OF 2000

WEDNESDAY, THIS THE 30th DAY OF OCTOBER, 2007

HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN
HON'BLE MR. P. K. CHATTERJI, MEMBER-A

Smt. Dharmsheela Devi,
W/O Late Jagadish Prasad,
R/O Jahagirabad, Dara Nagar,
District-Kaushambi, U.P.

. Applicant

By Advocate : Shri R. S. Prasad

Versus

1. Sri R. Ganeshan,
Secretary and Director (Postal),
Ministry of Communication,
Government of India,
Department of Post, Dak Bhawan,
Sansad Marg, New Delhi.
2. Sri Ashutosh Tripathi
Post Master General, Allahabad.
3. Shri Swarn Chug,
A. Director General (Legal),
Ministry of Communication,
Government of India,
Department of Post, Dak Bhawan,
Sansad Marg, New Delhi.

. Respondents/Contemnors

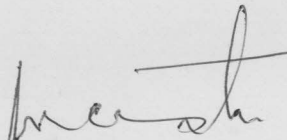
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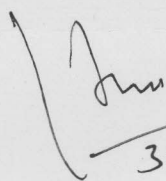
HON'BLE MR. JUSTICE KHEM KARAN, VICE-CHAIRMAN

We have heard the parties counsel. It has been averred in compliance report dated 30.10.2007 that the cheque for Rs.1,16,703/- has already been handed ^{over} to the applicant Smt. Dharmsheela Devi, the receipt of the cheque has already been ~~endorsed~~ ^{annexed} to the reply. Although the learned counsel for the applicant states

that the applicant has not turned up so as to tell that the cheque has been received but believing the statement made by the respondents, we have decided to drop these proceedings and discharge the notices.

2. We do not think that the respondents will fabricated⁴ false receipt of the cheque or will state wrong facts about the receipt of the amount, so the proceedings are dropped and the notices are discharged.


Member-A


30.10.07
Vice-Chairman

/ns/